

14.05 hrs.

PAPERS LAID THE TABLE

NOTIFICATION UNDER ESSENTIAL COM-MODITIES ACT.

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): I beg to lay on the Table a copy of Notification No. G.S.R. 218(E) (Hindi and English versions) published in Gazette of India dated the 9th March, 1979 regarding the maximum price per tonne of certain types of fertilisers to be sold to Tea, Coffee or Rubber Plantations or to the cultivators, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-4255/79].

ANNUAL REPORT ETC. OF SOCIETY FOR THE NATIONAL INSTITUTES OF PHYSICAL EDUCATION AND SPORTS PATIALA FOR 1977-78 AND AUDIT REPORT ETC. ON I.I.T., KANPUR, FOR 1976-77.

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): I beg to lay on the Table:—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Society for the National Institutes of Physical Education and Sports, Patiala, for the year 1977-78 along with the Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review on the working for the above Society. [Placed in Library. See No. LT-4256/79].

(2) (i) A copy of the Certified Accounts (Hindi and English versions on the Indian Institute of Technology, Kanpur, for the year 1976-77 along with the Audit Report thereon under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.

(ii) A statement (Hindi and English versions) showing reasons

for delay in laying the above Accounts.

[Placed in Library. See No. LT-4257/79].

NOTIFICATION UNDER CENTRAL EXCISES AND SALT ACT, CENTRAL EXCISE RULES AND CUSTOMS ACT.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQURULLAH): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—

(i) The Central Excise (Sixth Amendment) Rules, 1979, published in Notification No. G.S.R. 499 in Gazette of India dated the 31st March, 1979.

(ii) The Central Excise (Seventh Amendment) Rules, 1979, published in Notification No. G.S.R. 500 in Gazette of India dated the 31st March, 1979.

[Placed in Library. See No. LT-4258/79].

(2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 497 published in Gazette of India dated the 31st March, 1979 regarding extension of exemption to Polypropylene staple fibre from Excise duty upto 30th September, 1979, together with an explanatory memorandum.

(ii) G.S.R. 498 published in Gazette of India dated the 31st March, 1979 regarding extension of exemption of Polypropylene spun yarn from Excise duty upto 30th September, 1979 together with an explanatory memorandum.

(iii) G. S. R. 299(E) published in Gazette of India dated the 31st March, 1979 regarding extension of exemption to certain prepared or preserved Foods meant for free distribution from Excise.